

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 750 of 1994

Narendra Singh Applicant

Versus

Union of India and Ors Respondents

HON'BLE MR. MAHARAJ DIN, MEMBER(J)

HON'BLE MISS, USHA SEN, MEMBER(A)

(by Hon. Mr. Maharaj Din, Member(J))

The applicant has filed this application seeking the relief of regularisation of his services on the post of Peon. The applicant was appointed vide order dated 12.12.85 against the vacancy created on suspension of Sri Rattan Lal Peon. The applicant has stated that he continued to work till 4.5.94 with breaks. The applicant claims to have acquired legal right to continue on that post as he worked on the post for more than 8 years. The applicant submitted a representation dated 19.11.93(Annexure A-7) for regularisation of the services which is still pending for disposal.

2. We have heard the learned counsel for the applicant at admission stage who has urged that a direction may be issued to the respondents to dispose of his representation within the specified period and it is also said that he may not be terminated from service during the said period.

3. Having considered the contention of the learned counsel for the applicant and looking ^{to} the facts and circumstances of the case we dispose of the application

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at admission stage with the direction to the respondents to ~~despise~~ ~~at~~ the representation of the applicant dated 19.11.93 (Annexure A-7) by a reasoned and speaking order within a period of two months from the date of communication of this order. Meanwhile the applicant should not be put off duty in case the post is not filled up by a regular incumbent.

UL
Member (A)


Member (J)

Dated: 11.5.1994

Uv/